

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 291 OF 2018**  
**& IA NOS. 1432 & 1431 OF 2018**

**Dated: 11<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Sr. General Manager (Power Purchase) Grid Corporation of Orissa Limited (GRIDCO) .... Appellant(s)**

**Versus**

**The AGM (Commercial) NTPC Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr. Pulkit Agarwal for R-1

Mr. Ravin Dubey for R-2

Ms. Neha Garg  
*h/f* Mr. Anand K. Ganesan for R-4

Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-21

Mr. Rahul Kinra  
Mr. Aditya Gupta  
Ms. Shefali Sabti  
Mr. Anurag Bansal for R-23 & 27

**ORDER**

**IA NO. 1431 OF 2018**

*(Application for exemption from filing certified copy of impugned order)*

We have heard learned counsel for the appellant/applicant. For the reasons set out in the application, the application is allowed.

**APPEAL NO. 291 OF 2018**

Learned counsel for respondent No. 2 seeks to file reply today. He is permitted to file the reply today with advance copy to the other side.

It is represented that pleadings are complete.

List the matter for hearing on **02-05-2019**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/pk*

**(Justice Manjula Chellur)**  
**Chairperson**